

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.632 of 2021

Bharat Bricks, a proprietorship concern, through its proprietor Suresh Kumar Bansal & Ors. Petitioners

Versus

The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners : Mr. Shankar Lal Agarwal, Advocate
For the Res. Nos. 1 to 3 : Mr. Satyam Parmar, A.C. to G.A.-II
For the Res. Nos.5 to 7 : Mrs. Richa Sanchita, Advocate

04/08.09.2021 The present writ petition is taken up today through Video conferencing.

Issue notice.

Mr. Satyam Parmar, learned A.C. to G.A.-II appears and waives notice on behalf of the respondent nos.1 to 3.

Mrs. Richa Sanchita, Advocate appears and waives notice on behalf of the respondent nos.5 to 7.

Learned counsel for the respondent nos.1 to 3 as well as 5 to 7, pray for and are allowed six weeks' time to seek instruction and file respective counter affidavits.

Issue notice to the respondent no.4 under registered cover with A/D for which requisites etc. must be filed within a period of one week.

Notice is made returnable after six weeks.

(Rajesh Shankar, J.)

Rohit